

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIABAD BENCH.

Registration O.A. No. 1022 of 1992

Vijai Saran Applicant.

Versus

1. The Divisional Railway Manager,
Northern Railway, Allahabad.
2. The General Manager, Northern Railway,
Baroda House, New Delhi.
3. The Union of India through its Secretary
Ministry of Railways, New Delhi Respondents.

Hon'ble Mr. S.N. Prasad, Member (J)

Briefly, stated that facts of the case interalia are that the applicant was appointed on the post of Casual Labour/Safaiwala as class-IV employee on 6.2.1983 at Kosma, Northern Railway, Shikohabad and worked till 15.9.1984 on the said post; and working certificate dated 24.12.1990 to this effect was issued by Transporatation Inspector Northern Railway Shikohabad (Annexure- A 1).

2. The main grievance of the applicant appears to be that certain persons who were appointed subsequent to the applicant are still working, whereas, the applicant has been thrown out of employment arbitrarily by the respondents.

3. The learned counsel for the applicant, while adverting to the contents of the application and the papers annexed thereto, has urged that despite persistent efforts and representations of the applicant dated 9.4.1992 and 22.4.1992 to the D.R.M. Northern Railway, Allahabad, no fruitful result has come out, and has urged that if the

above representations of the applicant, (Annexures-A 6 and A 7), which are dated 9.4.1992 and 22.4.1992 respectively, are decided by the respondent no.1 by reasoned and speaking order ~~at~~ an early date, the grievances of the applicant may be substantially redressed.

4. In support of his allegation to the effect that the applicant has worked for 261 days intermittently during different periods, ranging between 1983 to 1984, the applicant has filed Annexures-A 1 to A 4. Having considered all the facts and circumstances of the case and all the aspects of the matter, I find it expedient that the ends of justice would be served if the respondent no.1 is directed to decide the the above representations of the applicant dated 9.4.1992 and 22.4.1992 in accordance with the extant rules, regulations and orders of the Railway Board in this regard by reasoned and speaking order within a period of 2 months from the date of receipt of the copy of this judgment, and to redress the grievances of the applicant ^{~ after making necessary verifications ~}; and I order accordingly.

It is made clear that in case the above representations of the applicant dated 9.4.1992 and 22.4.1992 are not readily available ^{~ with ~} to the respondent no. 1; in that case the applicant ~~will~~ furnish a copy thereof to the respondent no. 1 within a period of 15 days from the date of receipt of the copy of this judgment to enable the respondent no. 1 to decide the above representations of the applicant within the aforesaid specified period of 2 months.

5. The application of the applicant is disposed of as above at the admission stage without any order as to costs.

ALLAHABAD
Dt: 4.8.1992

 4.8.92
Member (J)

(n.u.)